

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**MA 818/2018 in CP(IB)-219(MB)/2018**

CORAM:

SHRI V.P. SINGH  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **28.09.2018**

NAME OF THE PARTIES:

State Bank of India  
v/s.  
Vandana Vidhyut Ltd.

SECTION: 7 OF INSOLVENCY & BANKRUPTCY CODE 2016.

**ORDER**

MA 818/2018 has been filed u/s 22(3) of the Insolvency and Bankruptcy Code, 2016 by Committee of Creditors (CoC) seeking the appointment of Mr Sanjay Gupta as Resolution Professional in place of Interim Resolution Professional.

It is pertinent to mention that in the second CoC meeting dated 06.07.2018, CoC with voting share of 99.77% approved the appointment of Sanjay Gupta as Resolution Professional. Given the resolution passed/approved by the CoC, this application filed u/s 22(3) of IBC for the appointment of Mr Sanjay Gupta is allowed.

Mr Sanjay Gupta is at this moment appointed as Resolution Professional given the recommendation of the CoC.

MA 818/2018 is **disposed** of, accordingly.

Sd/-

**RAVIKUMAR DURAISAMY**  
Member (Technical)

Sd/-

**V. P. SINGH**  
Member (Judicial)